

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s).5451/2023

SUVENDU DEY & ORS.

Appellant(s)

VERSUS

ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

(IA No. 79140/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 17-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) Mr. Devadatt Kamat, Sr. Adv.  
Mr. Harsh Pandey, Adv.  
Ms. Mithu Jain, AOR

For Respondent(s) Mr. Ankit Agarwal, AOR  
Mr. Atul Raj, Adv.

Mr. Siddhesh Shirish Kotwal, AOR  
Ms. Ana Upadhyay, Adv.  
Ms. Manya Hasija, Adv.  
Mr. Tejasvi Gupta, Adv.  
Mr. Pawan Upadhyay, Adv.  
Mr. T. Illayarasu, Adv.

Mr. Srisatya Mohanty, AOR  
Mr. Sanjeev Kaushik, Adv.  
Ms. Ripul Swati Kumari, Adv.

Ms. Anju Thomas, AOR

Mr. Arun Kumar Maji, Adv.  
Mr. Shashank Tripathi, AOR

Ms. Kajal Dalal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned counsel for the Election Commission of India states that given two weeks' time an affidavit will be filed along with

the tentative schedule of bye-election. He seeks and is granted permission to produce the schedule for Court's perusal before bringing it on public domain.

2. Post the matter on 03.06.2024.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
COURT MASTER (NSH)